

8.8.2000

Mr. P.N. Jatti, Counsel for the applicant.
Mr. A.L. Meena, P.R.O., Departmental representative
for the respondents.

Reply has still not been filed by the respondents.
The learned counsel for the applicant requests for listing
the case before the Hon'ble Bench for orders. The case be
listed before the Hon'ble Bench on 31.8.2000 for orders.
In the meantime respondents may file their reply.

(Somkesh Varma)
Deputy Registrar

31.8.2000 Sh. P. N. Jatti, Counsel for the applicant.

He submits that he does not want
to pursue this OA as the applicant has
been given the relief claimed by him.

In view of the submission made
before us, we dispose of this OA as withdrawn.

(N. P. NAWANI)
ADMINISTRATIVE MEMBER

S. K. Agarwal
Member (Judicial)